IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No.113/CH/HRY/2017

IN THE MATTER OF:

Comviva Technologies Limited

.. Petitioner

Order under Section 131(1)(b) of the Companies Act, 2016

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

For the Petitioner

Mr. Harish Khurana, PCS

For the ROC, Delhi

Mr. Manish Raj, Co. Prosecutor

ORDER

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The entire tax audited report needs to be placed on record in order to enable us to exercise jurisdiction under Section 131. Learned Company Secretary states that the needful shall be done within one week with a copy in advance to the RD. A copy of the report be also supplied to the Income Tax Department specifically mentioned in the notice full details including the Pan number of the applicant company.

List the matter on 15th December, 2017.

(CHIEF JUSTICE M.M.KUMAR)

SdI

PRESIDENT

(R. VARADHAR'AJAN) MEMBER(JUDICIAL)

03.11.2017 V. Sethi